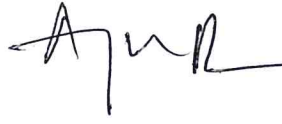


**NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH  
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
BENGALURU BENCH, BENGALURU, HELD ON 10.11.2017.


PRESENT: 1. Hon'ble Member(J) **Shri Ratakonda Murali**  
2. Hon'ble Member(T) **Dr. Ashok Kumar Mishra**

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP(IB) No.115/BB/ 2017	-	For compliance of Office objections	Rule-4 of IB	Ritman Commodities Pvt. Ltd. Vs Bhoruka Power Corporation Ltd.

SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	REPRESENTATION TO WHOM	SIGNATURE
	ARJUN RAO, Adv. 9880508071	Petitioner	

**ORDER**

Counsel for Petitioner is present. He has already filed memo along with annexure in the registry. He reported that, he has complied all the objections raised by the registry. Counsel requested the Tribunal to order notice to the Respondent /Corporate Debtor before admission. Issue notice to Respondent/Corporate Debtor by 01/12/2017. Registry to prepare notice and Petitioner Counsel to collect the notice from registry and to serve on the Respondent /Corporate Debtor along with copy of the Petition and annexure thereto.

  
**Member (T)**

  
**Member (J)**